

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Advocate Welfare Fund.

ORDER

No:- 805 of 2023/RG

Dated:- 18/07/2023

Whereas, the Jammu and Kashmir Advocates' Welfare Fund Trustee Committee (constituted by Govt of UT of J&K vide Notification S.O 466 dated 3rd October, 2022), in its meeting held on 13.10.2022, resolved to make a request to this Hon'ble Court to rescind High Court order No. 154 dated 16.05.2009 whereby authorization has been given to Bar Association to issue Vakalatnamas and charge certain sum of money as the same is not in conformity with the Act/ Rules. The Committee further resolved to make request to the High Court for depositing of such amounts in the Advocates' Welfare Fund and necessary orders may be issued.

Whereas, in the light of aforesaid request, the matter came up for deliberations before the Hon'ble Full Court, in its Meeting held on 17.06.2023 and after threadbare deliberations, the Hon'ble Full Court has been pleased to accept the aforesaid request of Jammu and Kashmir Advocates' Welfare Fund Trustee Committee.

Now, therefore, on the strength of aforesaid resolution adopted by the Hon'ble Full Court, it is hereby ordered that all orders /notifications /circulars etc. issued from time to time by the High Court, including High Court order No. 154 dated 16.05.2009, which holds the field hitherto, whereby authorization is given to the Bar Associations to issue Vakalatnamas and charge certain sum of money, are hereby rescinded with immediate effect.

By order.


18.07.23

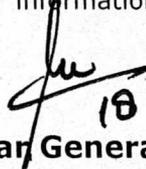
(Shahzad Azeem)
Registrar General
Dated:- 18/07/2023

No.:- 3293⁻⁸⁵ of 2023/RG/LP

Copy of the above forwarded to the:

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K and Ladakh, Srinagar;
2. Secretary to Hon'ble Mr./Mrs. Justice _____
... for information of their Lordships.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Civil Secretariat, Srinagar, for information and necessary action.
4. Law Secretary UT of Ladakh.
5. Secretary, Bar Council of India, New Delhi.
6. Registrar Vigilance, High Court of Jammu & Kashmir and Ladakh, Srinagar;
7. Registrar Computers, High Court of J&K and Ladakh, Srinagar;
..... for information.
8. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
9. All Principal District & Sessions Judges of UT of J&K.
.....for information and necessary compliance.

10. CPC, e-Courts, High Court of Jammu & Kashmir and Ladakh, for getting the same uploaded on the High Court Website.
11. Private Secretary to the Ld. Advocate General J&K Srinagar for information.
12. Presidents of all the Bar Associations of the UTs of J&K and Ladakh.
13. Manager, J&K Press, Jammu/Srinagar, for publication in the next issue of the Government Gazette.
14. Director Finance, High Court of Jammu & Kashmir, Main Wing, Srinagar;
15. Accounts Officer, High Court of J&K and Ladakh, Jammu/Srinagar;
.....for information and necessary action.
16. Incharge Chief Librarian, High Court of J&K and Ladakh for information and keeping the record of the same.
17. Office file.


18.07.23.
Registrar General